

Order dated 23.07.03.

On 21.07.2003

Copies of order sent to all respondents and copies of said order prepared by counsel for both sides.

Mr. K.C. Kanungo, counsel for the applicant is reported sick. As far as on his behalf the matter is adjourned to 30.07.2003.

Am.
6/8
Dy. Addy
SD.

Subh
Vice Chairman 23/7

ORDER DATED 30.07.2003.

By filing a Memo, learned counsel for the Applicant discloses that he does not want to pursue this O.A. In the said premises, this OA ~~become~~ is disposed of for having/infructuous.

Further, the applicant has submitted a request that he may be permitted to retain the quarters where he is staying for three months till 31st October, 2003; by which date he undertakes to hand over the peaceful possession of the quarters to the Respondent-Department. Having regard to the facts of the case that the applicant has an old father staying with him, his prayer is granted with the understanding that he will vacate the quarters in question, on or before 31st October, 2003. Copy of this order be sent to the Respondents and free copies of this order be given to learned counsel for both sides.

Subh
Vice Chairman 30/7